

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL DIARY NO. 41950 OF 2018

M/S ABL INFRASTRUCTURE PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE

Respondent(s)

O R D E R

Delay condoned.

We find no merits in this appeal. The view taken by the Tribunal is a possible view. Hence, this appeal is dismissed.

Pending applications, if any, stand disposed of.

.....J
(A.M. KHANWILKAR)

.....J
(HEMANT GUPTA)

New Delhi
December 03, 2018

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL Diary No(s). 41950/2018

(Arising out of impugned final judgment and order dated 28-09-2017 in APP No. 89736/2013 passed by the Custom Excise Service Tax Appellate Tribunal, West Zonal Bench At Mumbai)

M/S ABL INFRASTRUCTURE PVT. LTD.

Petitioner(s)

VERSUS

COMMISSIONER OF CENTRAL EXCISE

Respondent(s)

(FOR ADMISSION and IA No.167143/2018-CONDONATION OF DELAY IN FILING APPEAL and IA No.167488/2018-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS)

Date : 03-12-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s)

Mr. Naresh Thacker, Adv.
Mr. Udit Jain, Adv.
Mr. Avinash Tripathi, Adv.
Mr. M. P. Devanath, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

We find no merits in this appeal. The view taken by the Tribunal is a possible view. Hence, this appeal is dismissed.

Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANITA RANI AHUJA)
COURT MASTER (NSH)

[Signed Order is placed in the file]